

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.2431/2000

New Delhi this the 22nd day of November, 2000.

(2)

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

P.K.Raghava, LDC,
Vishesh Kendriya Vidyalaya,
Kamla Nehru Nagar,
Ghaziabad.

... Applicant

(By Shri Anil Srivastava, Advocate)

-versus-

1. The Commissioner,
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi.

2. Assistant Commissioner,
Delhi Regional Office,
Kendriya Vidyalaya Sangathan,
JNU Campus, New Mehrauli Road,
New Delhi-110067.

3. Principal,
Vishesh Kendriya Vidyalaya,
Kamla Nehru Nagar,
Ghaziabad.

... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

In disciplinary proceedings initiated against the applicants, proceedings are pending with the enquiry officer since January, 1996. After evidence was recorded, applicant, after pleading not guilty, has submitted his defence statement on 17.2.1997. Though a period of over three and a half years has gone by, no report has so far been submitted by the enquiry officer.

2. In the circumstances, we dispose of the present OA by directing the enquiry ^{Office&} ~~enquiry~~ to submit his report expeditiously and in any event within a

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period of two months from the date of service of this order. Respondents are further directed that in case the applicant, in the meanwhile, is found eligible for promotion, the sealed cover procedure should be followed and final orders thereon be passed after conclusion of the disciplinary proceedings, depending upon the result thereof.

S.A.T.Rizvi

(S.A.T.Rizvi)
Member (A)

Ashok Agarwal

Chairman

/as/